

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 30 of 2013**

**Dated : 29<sup>th</sup> May, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**NHDC Ltd. ....Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Anr.**

**...Respondent (s)**

Counsel for the Appellant (s): Ms. Suparna Srivastava  
Counsel for the Respondent(s): Mr. G. Umapathy for R.2

**Appeal No. 86 of 2012**

**N.T.P.C. Ltd. ...Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ..Respondent(s)**

Counsel for the Appellant (s): Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo  
Counsel for the Respondent(s): Mr. R.B. Sharma for R.4, 5 & 17  
Mr. Pradeep Misra for R.10

**ORDER**

We have heard the arguments of the parties in both the Appeals with regard to maintainability of the Appeals. Written Submissions have also been filed by the parties.

We feel that it is better to decide the question of maintainability first. Therefore, the Judgment on the question of maintainability is Reserved.

Post the matter for Judgment on **01.07.2013.**

**( Rakesh Nath )  
Technical Member  
ts/pg**

**(Justice M. Karpaga Vinayagam)  
Chairperson**